GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 2467 ANSWERED ON 11/08/2025

FINANCIAL SUPPORT TO URBAN LOCAL BODIES

2467. MS. SUSHMITA DEV:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) the scheme and programmes operational for supporting the Urban Local Bodies (ULBs) across the country;
- (b) the total funds allocated and sanctioned to ULBs of Assam during the last five years;
- (c) the current guidelines under the Finance Commission for the grants and transfers to ULBs;
- (d) whether Government is considering to change allocation pattern to ULBs under 16th Finance Commission, if so, the details thereof; and
- (e) whether Government has received any representation from the ULBs across the country, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (e): As per the provisions of Article 243 W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/ Urban Local Bodies (ULBs). However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the States/ Union Territories (UTs) in their urban development agenda through its various flagship Missions/ Programmes viz. Pradhan Mantri Awas Yojana-Urban 2.0 (PMAY-U 2.0), PM Street Vendor's Atma Nirbhar Nidhi (PM SVANidhi), Swachh Bharat Mission-Urban (SBM-U), Atal Mission for Rejuvenation and Urban Transformation (AMRUT), etc. Through these Missions/Schemes, the Central Government approves the State Plans and provides Central Assistance (CA) to the States. The projects are selected, designed, approved and executed by the States/UTs and the cities. The State Governments release funds to the cities/districts.

Besides, Finance Commission recommended grants are released to the ULBs through the State Governments as recommended by 15th Finance Commission (FC) for the award period 2021-22 to 2025-26. The grants in aid allocated by the 15th FC and released by the Central Government to ULBs of Assam in the last five years are as under:

Financial Year	Allocation (₹ crore)	Released (₹ crore)
2020-21	772.00	772.00
2021-22	584.00	584.00
2022-23	605.00	605.00
2023-24	640.00	638.64
2024-25*	677.00	114.30
Total	3278.00	2713.94

^{*}as on 06.08.2025

The summary of eligibility conditions as mentioned in the operational guidelines for availing grants as per the recommendation of 15th FC is at **Annexure**. Representations from State Governments/ULBs are received from time to time with regard to claims for disbursement of 15th FC grant. These are examined in the Ministry before recommending them to Department of Expenditure, Ministry of Finance for their consideration.

Annexure in reply to part (a) to (e) of Rajya Sabha Unstarred Question No. 2467 to be answered on 11.08.2025 regarding 'Financial Support to Urban Local Bodies'

S. No.	Grant Condition	2021-22	2022-23	2023-24	2024-25	2025-26
1	Linking of ULB account for 15 th FC Grant with PFMS		√	√	√	√
2	Grant transfer certificate*	\checkmark	✓	✓	\checkmark	✓
3	Detailed utilization report for tied grants	√	√	√	√	√
4	Publish provisional and audited annual accounts	√ (25% ULB)	√ (25% ULB)	√	√	√
5	Notify property tax floor rates*		√	√	\checkmark	✓
6	Consistent improvement in collection of property taxes in tandem with growth rate of State's own GSDP			√	√	√
7	Publish online all 28 service level benchmarks and target (mandatory for MPCs/ UA)		√	√	√	√
8	Publishing of Open Defecation Free (ODF) and Garbage Free City (GFC) Certificate (mandatory for MPCs/UA)		✓	√	✓	√
9	Submission of list of Duly elected bodies in the State*			√	√	√
10	Submit Certificate for unspent balace of 14 th FC grants*		√	√	√	√
11	Issue notification for the constitution of State Finance Commission (SFC) (in case SFC are not constituted or award period lapsed) in such a way to have the recommendations available for laying in the State Legislature on or before March 2024*				√	\

^{*}To be undertaken by the State Government ✓ Mandatory